



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-06082026-275249
CG-DL-E-06082026-275249

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 27]	नई दिल्ली, बृहस्पतिवार, अगस्त 06, 2026/श्रावण 15, 1948 (शक)
No. 27]	NEW DELHI, THURSDAY, AUGUST 06, 2026/SRAVANA 15, 1948 (Saka)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 6th August, 2026/Sravana 15, 1948 (Saka)

THE REGISTRATION OF BIRTHS AND DEATHS (AMENDMENT)
ACT, 2026

No. 12 of 2026

[6th August, 2026.]

An Act further to amend the Registration of Births and Deaths Act, 1969.

BE it enacted by Parliament in the Seventy-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Registration of Births and Deaths (Amendment) Act, 2026.

Short title and
commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

18 of 1969.

2. In the Registration of Births and Deaths Act, 1969, in section 13, for sub-section (3), the following sub-sections shall be substituted, namely:—

Amendment of
section 13.

‘(3) Any birth or death of which delayed information is given to the Registrar after one year but within two years of its occurrence, shall be registered only on an order made by a District Magistrate or Sub-Divisional Magistrate or by an Executive Magistrate authorised by the District Magistrate, having jurisdiction over the area where the birth or death has taken place, after verifying the correctness of the birth or death and on payment of such fee as may be prescribed.

Explanation.—For the purposes of this sub-section, the expression “Executive Magistrate” means the Executive Magistrate appointed under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023.

46 of 2023.

(3A) Any birth or death of which delayed information is given to the Registrar after two years of its occurrence, shall be registered only on an order made by a Judicial Magistrate of the first class, having jurisdiction over the area where the birth or death has taken place, after verifying the correctness of the birth or death and on payment of such fee as may be prescribed.’

DR. RAJIV MANI,
Secretary to the Govt. of India.